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**HIGH COURT OF DELHI**

Reminder

Sirsih Road, New Delhi

No. 1129-1141 /DHC/Gaz/G-3/2023  
From:

Principal District & Sessions Judge  
Rouse Avenue Court, New Delhi  
Date: 15/02/2023  
15/02

The Registrar General,  
High Court of Delhi,  
New Delhi.

To

1. The Principal District & Sessions Judge (Headquarters), The Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
3. The Principal District & Sessions Judge, North-West District, Rohini Courts, New Delhi.
4. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
5. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
6. The Principal District & Sessions Judge, North District, Rohini Courts, New Delhi.
7. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
8. The Principal District & Sessions Judge-cum-special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi.
9. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Ti Hazari Courts, Delhi.
12. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
13. The Principal Judge, Family Courts (Headquarters), Dwarka, New Delhi.

**Sub:** Advance intimation of proceeding on long leave or joining on return from long leave by Female Judicial Officers.

Sir/Madam,

I am directed to refer to this Court's letter No. 3050-3061/DHC/Gaz/P&T/G-3/2013 dated 29.05.2013 (copy enclosed) on the above subject, and to say that it has been noticed that some of the Judicial Officers are not complying with the directions issued in the letter under reference.

It is therefore, once again requested that all female Judicial Officers who intend to avail maternity leave or child care leave for longer duration or who are to join on return from such long leave to comply with the direction of this Court's contained in the aforesaid letter dated 29.05.2013.

It is further requested to kindly convey the aforesaid directions to the concerned Judicial officers under your respective control, under intimation to this Court.

It is also requested that as and when any Judicial Officer proceeds on long leave, the intimation thereof may be sent to this Court immediately.

Yours Sincerely,

Judicial Branch  
16/02/2023  
PDJ/RAC  
16-02-2023

(S.S. Bhatnagar)  
Joint Registrar (Gazette-IB)  
for Registrar General

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE (PC ACT)(CBI)  
ROUSE AVENUE COURT COMPLEX, NEW DELHI.

No. Leave/RACC/Gaz/2023/ 1557 to 1570 D. Dated. 22/2/2023

Copy forwarded digitally alongwith copy of letter No.3050-3061/DHC/Gaz/P&T/G-3/2013 dated 29.05.2013 for information and necessary compliance to:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi Ltr letter No.1129-1141/DHC/Gaz/G-3/2023 dated 15.02.2023.
2. All the female Judicial Officers of DHJS & DJS, RACC, New Delhi.
3. The Website Committee, Ti Hazari Court, Delhi.
4. The P.S. to Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RACC, New Delhi.

(Arvind Kumar)  
Officer in-charge (Leave)  
for Principal District & Sessions Judge-cum-Spl. Judge (PC Act)(CBI)  
Rouse Avenue Court Complex  
New Delhi

No. 306-3061 JHC/Gaz/P&T/G-3/2013

From: The Registrar General,  
High Court of Delhi,  
New Delhi.

To

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, East, Karkardooma Courts, Delhi.
3. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
4. The District & Sessions Judge, North-West District, Rohini Courts, Delhi.
5. The District & Sessions Judge, South District, Saket Courts, New Delhi.
6. The District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
7. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
8. The District & Sessions Judge, North District, Rohini, Delhi.
9. The District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
10. The District & Sessions Judge, South-West District, Dwarka Courts, Delhi.
11. The District & Sessions Judge, South-East District, Saket Courts, New Delhi.
12. The Principal Judge, Family Court, Dwarka Courts, Delhi.

Sub: Advance intimation of proceeding on long leave or joining on return from long leave (maternity leave/child care leave) by Female Judicial Officers.

New Delhi, dated the 29<sup>th</sup> May, 2013.

Sir/Madam,

I am directed to say that Hon'ble the Chief Justice has been pleased to order that all female judicial officers who intend to avail maternity leave or child care leave for longer duration or who are to join on return from such long leave may be impressed upon to intimate the High Court at least three weeks in advance about the date of their proceeding on long leave (maternity leave/child care leave) and the date of their joining on return from such long leave, to enable the registry of the High Court to take appropriate steps for posting another officer in the court falling vacant or posting of the officer on return from such long leave, as the case may be.

I am, therefore, to request you to kindly convey the above orders of Hon'ble the Chief Justice to the concerned judicial officers under your control, under intimation to this Court.

Yours faithfully,

  
( O.P. Narang )  
Deputy Registrar (Gaz.)  
For Registrar General  
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